

**Maintenance Cases of Divorced Wives
In States**

134. DR. A.K. PATEL:
SHRI L.K. ADVANI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases of maintenance for divorced wives filed in various courts during the last three years and the current year; year wise and State-wise;

(b) the number of such cases disposed of; and

(c) the steps taken by the Government to expedite the disposal of all the pending cases?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (DR. SUBRAMANIAM SWAMY): (a) and (b). The information is being collected and will be laid on the Table of the House; and

(c) Various steps have been taken to reduce the pendency of cases in the Courts. The recommendations of the Arrears Committee, constituted by the Government to make an indepth study of the problems of arrears and to suggest remedial measures, have been sent to all the State Governments/ High Courts for necessary action. The various State Governments have also been requested from time to time to set up Family Courts under the Family Courts Act, 1984, expeditiously where these have not so far been set up.

[*Translation*]

Bank Loans to Sick Units

135. SHRI RAM LAL RAHI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware that many big industrialists after obtaining bank loan worth crores of rupees, set up industries, declare them sick and again apply for loans;

(b) whether any cases of loans realisation against these big industrialists are pending in courts;

(c) whether the Government propose to take any action in such cases; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH):

(a) to (d). IDBI has reported that financial institutions grant assistance to such industries as are in conformity with national priorities as set out in the National Development Plan. Each individual project is appraised in regard to technical feasibility and commercial profitability, financial soundness, managerial competence etc. and only such projects that satisfy the criteria laid down are assisted. Subject to these criteria, preference is given to projects in backward areas, projects promoted by new and technically qualified entrepreneurs, projects with large employment generating capacity and those which are export-oriented and import substitutive. While considering sanction of assistance the institutions generally go into the background and antecedents of the promoters including their track record in managing other units. Financial institutions also have separate cells for handling cases which are sick or showing signs of incipient sickness. These cells closely monitor problems faced by the assisted units and the involved in working out need-based remedial measures.

IDBI has further reported that when all measures to revive the sick unit fail, the institutions take recourse to referring the